



FORM -E Form of supply of information to the applicant [Rule 4 (iv)]

No HC.XXXV -4/2018/ 17-7 / FT Dated o 7"August, 1811

From Smt A Ajitsaria

Registrar (Judi.) & PIO Gauhati High Court Guwahati-781001

ľo Shri Sajal Awasthi,

Flat No.308 Makana Towers, Tavarekere Main Road. Above Grand Ashirvaad Restaurant.

Bangalore, Pin-560029

Sub. Your RTI application dated 26 06.2018 (Regd. ID No. 140/2018 dtd. 02 08 2019)

Ref Letter No. 15011/96/2016-Jus(AU) dtd 22.07 18 of the Section Officet &

CAPIO, Ministry of Law & Justice (Department of Justice), Government of India

Sır,

With reference to the above, the information pertaining to your query, is provided herein below.

Reply to query no. 3:

NUMBER OF CASES PENDING IN TOTAL BEFORE THE GAUHATI HIGH COURT(2012-2017) Name of the 2012 2013 2014 2015 2016 2017 Berich Principal Seat at 39451 39404 23798 24130 27772 28920 Guwahati 417 405 Kohima Bench 390 481 328 380 Aizawi Bench 280 382 402 372 368 J75 729 Itanagar Bench 587 645 766 911 1209 Total 40708 40912 25257 25648 29468 30909

NUMBER OF CASES PENDING IN TOTAL IN THE SUBORDINATE COURTS UNDER THE JURISDICTION OF

GAUHATI HIGH COURT Name of the 2012 2013 2014 2015 2016 2017 State 276520 253428 248472 240597 242503 258639 Assam 4749 Nagaland 3586 3318 3553 3862 4430 Mi₄oram 3569 3100 3730 4671 4065 5148 Arunachal 6200 8776 14583 987a 6076 5895 Pradesh 296295 28231/ Total 266783 260966 253775 259812

Yours faithfully,

3/2/13

Registrar (Judl) & PIO Gauhati High Court, Guwahali

1.5



FORM 'E' Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -1/2018/ 178 / RTI Dated 7th August, 2018

From

Smt. A. Ajitsaria Registrar (Judl.)&PIO

Gauhati High Court

To

Srı Ranjit Kumar Mushahary,

Gauhati High Court Bar Association, Gauhati High Court, Guwahati-781001.

Sub:

Your RTI application (Regd. Vide ID No. 136/2018 dtd. 30.07.2018)

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to Query:

NUMBER OF CASES REGISTERED FROM KOKRAJHAR, CHIRANG, BAKSA AND

YEARS	DISTRICTS	URI DISTRICTS TI	DISPOSAL	PENDENCY AT			
1000	Distracts	DURING THE	i	THE END OF THE			
		YEAR	YEAR	YEAR			
2010	KOKRAJHAR	2935	2738	2290			
2011	KOKRAJHAR	5012	4210	3029			
2012	KOKRAJHAR	3159	2503	3748			
	UDALGURI	1865	1571	1236			
2013	KOKRAJHAR	4223	4938	3033			
	UDALGURI	3881	3523	1594			
2014	KOKRAJHAR	3561	3625	2969			
	UDALGURI	4448	4684	1358			
2015	KOKRAJHAR	3612	3884	2697			
	CHIRRANG	4210	2601	1969			
	UDALGURI	3045	3281	1122			
2016	KOKRAJHAR	4151	4129	2660			
	CHIRRANG	3847	3144	2713			
	UDALGURI	4075	3956	1241			
2017	KOKRAJHAR	5660	5183	3240			
	CHIRRANG	2797	2833	2637			
	UDALGURI	6514	6130	1625			

^{*}Chirang Court was made functional from 13.02.2015 and Udalguri was on 29.09.2011.

Yours faithfully,

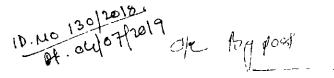
dt 6.8.18

Registrar (Judl) & PIO Gauhati High Court, Guwahati

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^{*}Baksa Court was made functional from 06.01.2018





FORM- E Form of supply of information to the applicant [Rule 4 (iv)]

No HC XXXV =01/2018/ 179 / RTI Dated 7th August, 2018

From Smt A Ajitsaria

Registrar (Judi.) & PIO Gauhati High Court

10 Mr. T. V. Sundaresam D. 211 Lok Terrace

Plot 16 Sector 17

Vashi,

Navi Membai 400703

1 5 Your PTI Application dated 04/07/2018

Pegd Vide ID No 13. 2018 dated 04/07/2018. (04/07/2018)

ы,

With reference to the above, the information pertaining to voir application is given be γ

Peply to guery No. 1 to 5 — Information sought for being in-comprehendible, information could not be furnished

Yours faithfully,

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<u>Registrar (Judi) & PIO</u> <u>Gauhati High Court, Guwahati</u>

Service of the service

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FORM -E Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -4/2018/ 180 / RTI Dated 06th August, 2018

From Smt. A. Ajitsaria

Registrar (Judi.) & PIO Gauhati High Court Guwahati-781001

To Shri Aman Goyal,

Students Book Store, G.T. Road Nirsha,

Dhanbad, Pin:828205

Sub.

Your RTI application dated 28.06.2018 (Regd. ID No. 139/2018 dtd. 02.08.2018)

Ref:

Letter No. 15011/96/2016-Jus(AU) dtd 22.07.18 of the Section Officer &

CAPIO, Ministry of Law & Justice (Department of Justice), Government of India

Sır,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to guery no. 3&4;

Separate land cases data in Gauhati High Court not being maintained, the information could not be provided.

Please note that, u/sec. 7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

Yours, faithfully,

64.18

Registrar (Judi) & PIO Gauhati High Court, Guwahati

06 08 18

FORM 'D' Rejection Order [Rule 4 (III)]

> No. HC.XXXV-2/2018/ 151 / RTI Dated 8th August, 2018

From

Smt.A. Ajitsaria

Registrar (Jud!) & PIO Gauhati Hìgh Court

To

Prasanta Das,

Lawyers' Association Guwahati,

Guwahati-1.

Ref-

Your RTI application dated 04.08,2018

ID No. 143/2018 dtd. 07 08.2018

Sir,

Enclo: 1. IPO

43F 101583

With reference to your RTI application received on 07.08 2018 (Regd. ID No. 143/2018), this is to inform you that the requisite fee of Rs 10/paid through IPO no. 43F 101583 ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith

Yours faithfully,

8.8.18

Registrar (Judi) & PIO Gauhati High Court, Guwahati

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by post

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -2/2018/ <u>18 2</u> / RTI Dated *o* 8 ¹⁶ August, 2018

From Smt.A.Ajitsaria,

Registrar (Judl.) & PIO Gauhati High Court

To Ms. Munmun B. Sarma

Civil Judge-and-Asstt. Sessions Judge,

Sonitpur, Tezpur,

District and Sessions Judge Court Complex,

PO& PS: Tezpur,

District: Sonitpur(Assam) PIN: 784001.

Sub: RTI

Ref: Your RTI application dated 02 08 18

(Regd. ID No. 141/2018 dated 02 08 18)

Sır,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 375 /- (Rupees Three Hundred and Seventy Five) only (i.e.@ Rs. 5/- per sheet for 75 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court

Yours faithfully,

88.18

Registrar (Judl.) & PIO



c by



Form of supply of information to the applicant [Rule 4 (iv)]

No HC.XXXV -2/2018/ 183 / RTI Dated 198 August, 2018

From Smt.A.Ajitsaria,

Registrar (Judl.) & PIO Gauhati High Court

To Shri Subhrangsu Dhar,

Secretary-cum-Registrar, Office of Lokayukta, Assam,

House No. 15 (3rd Floor), Bye Lane no.2,

Bhangagarh, Guwahati-5.

Sub: RTT

Ref Your RTI application dated 30.07.18

(Regd. ID No. 137/2018 dated 30.07.18)

Sir,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs. 330 /- (Rupees Three Hundred and Thirty) only (i.e.@ Rs. 5/- per sheet for 66 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours faithfully,

8.2 18

Registrar (Judl.) & PIO

08 08 18

FORM-E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV-01/2018/184/RTI Dated 9th August, 2018

From:

Smt. A.Ajitsaria

Registrar (Judicial) & PIO Gauhati High Court. Guwahati - 781 001

To: Sri Manwar Ali

Presiding Officer, Labour Court, Dibrugarh.

J P. Nagar, P.O. C.R. Building Dist.-Dibrugarh- 786003

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 06.08.2018

Registered ID No. 144/2018 dated 07/08/2018

Sir,

With reference to the above, comments and remarks in the ACR report of yourself, as sought for the period 2008 to 2017, is given herein below:

Year	General Remarks
2008	Good. Fit for promotion.
2009	Good. Fit for premotion?
2010	Good.
2011	Good.
2012	Good. Fit for promotion
2013	Good. Fit for promotion
2014	Very Good. Fit for promotion.
2015	Good. Fit for promotion.
2016	Good. Fit for promotion.
2017	Good.

Yours faithfully,

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Registrar (Judicial) & PIO Gauhati High Cour





Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV —4/2018/ 185 / RTI Dated RAugust, 2018

From

Smt. A. Ajitsarıa Registrar (Judl.) & PIO Gauhati Hìgh Court Guwahati-781001

To Shri A Veerabahu Pillai,

No.11, 1st main,

Jaibheemnagar, Oldmadıwla,

Bangalore-560068

Sub:

Your RTI application dated 09.04.2018 (Regd. ID No. 133/2018 dtd. 12.07.2018)

Ref:

Letter No. 15011/96/2016-Jus(AU) dtd 02.07.18 of the Section Officer &

CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sır,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query no. 34:

(a) NUMBER OF PENDING CASES IN THE GAUHATI HIGH COURT AS ON 30.06.2018

NAME OF THE BENCH	CIVIL CASES	CRIMINAL CASES	TOTAL
PRINCIPAL SEAT	21788	5099	26887
KOHIMA BENCH	381	24	405
AIZAWL BENCH	319	38	357
ITANAGAR BENCH	978	124	1102

(b) Available data in respect of:

NUMBER OF CASES PENDING FOR MORE THAN 20 YEARS

STATES	NUMBER OF 20 YEARS OLD PENDING CASES ON 31.08.2017
ASSAM	234
NAGALAND	14
MIZORAM	2
ARUNACHAL PRADESH	619

Please note that, u/sec. 7(9) of the RTI Act, 2005 compilation of information

by Public Authority is not required and information as it exists, only, is to be remitted

Yours faithfully,

4 8-4-18

Registrar (Judi) & PIO Gauhati High Court, Guwahati

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by post

FORM -E
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 184 / RTI Dated og *August, 2018

From Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court Guwahati-781001

To Shri Seshubabu,

4-199, Nagaramma Talli Veedhi, Rajiv Center, Mangalagiri, Andhra Pradesh-522503.

Sub: Your RTI application dated 13.06.2018 (Regd. ID No 145/2018 dtd. 07.08.2018)

Ref: Letter No. 15011/96/2016-Jus(AU) dtd 25.07.18 of the Section Officer &

CAPIO, Ministry of Law & Justice (Department of Justice), Government of India

Sir,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query no.5:

	(a) LIST OF PENDING O	ASES IN GAUHATI HIGH COURT
	STATES	NUMBER OF PENDING CASES AS
		ON 31.08.2017
	ASSAM	234
	NAGALAND	14
į	MIZORAM	2
i	ARUNACHAL PRADESH	619

(b) Reasons do not come under the purview of RTI Act, 2005

Yours faithfully,

4.8.18

Registrar (Judi) & PIO Gauhati High Court, Guwahati

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FORM - E

Form of supply of information to the applicant

IRule 4 (17)]

No HC XXXV -01/2018/ 187/ RTT Dated 10th August, 2018

From Smt A Ajitsaria Pegistrar (Judl) & PTO Gauhati High Court

(HE.XXKY.01/2018/18F[RT])

In Smti Diksha Sanyal, D-359, Tower Ground Floor, Defence Colony, New Delhi- 110024.

Sub - Information under RTI Act

Ref Your RTI Application dated 27/06/2018 Regd Vide ID No. 132/2018 dated 12 07 2018

Hadam,

. With reference to the above, the the information pertaining to your query is arousded heroin, below

<u>Peply to query No $_{1}$) to $_{11}$ </u> Information was earlier remitted by Lefter No $_{11}$ C NNN $_{21}$ 2018/154/RTI dated 17/07/2018 Available information is once again even hereunder -

Number of judges currently serving in the lower judiciary of Assam, Nagaland, Mizoram and Arunachal Pradesh

		I)) Gender v	vise :-					
	1	Grade-I	G	rade-II	Gra	ade-III	Total		
Slates	, [∨] ale	Male Fomale		Fernale	Male	Female	Male	Female	
Assam	67	29	71	39	70	74	208	142	
Magalarid	8	4	4	2	3	7	15	13	
, Mueram	10	3	9	1	5	12	21	27	
' ar in act ar Pradect	1 4	ī	'n	0 ~	[†] 5	1	15	2	

	•		_	a) Socia	I status i	WISC							
		Grade-I	_	Grade-II			Grade-III			Total			i
	, SC	S1 -	Ors	⁻ SC	SI	' Ors	sc	ST	Ors	[!] 5C	ST	()rc	ì
AV 213			96	9	14	87	10	. 17	117	19	31	300	
, flagaland	0	12	l e	0	6	0	c -	10	0	ָרָס <u>.</u>	28	Ŋ	
The arr	0	13	0	0	15	0	0	17	0	0	46	ſı	
Arunacha! Pradesh	0	1	0	9	- 4	1	_ ه	5	0	0	16	1	

to Separate data on religious back ground, not being maintained, same could not be provided.

Please note that, u/s 7(9) of the RTI Act, 2005, the Public Authority is not equived to compile information, but to provide information, as it already exists

 $\frac{\text{Peply to guery No. 1}}{\text{Markband}}$. The information sought for (list of lower judiciary of library and), does relate to the Gauhati High Court and not available, hence could not be urbaned.

Yours faithfully,

Registrar (Judi) & PIO

Gauhati High Court, Guwahati

بالمعالمة للعمدية

141



FORM 'D' Rejection Order [Rule 4 (III)]

> No. HC.XXXV-1/2018/ 137 / RTI Dated 13th August, 2018

From: Smt.A. Ajitsaria

Registrar (Judl) & PIO **Gauhati High Court**

To Md. Mahimuddin Ahmed,

C/O. Md. Sahazul Ali,

VIII. Bhagara(No.1 Khanapara),

P.O.- Ganesh Kuwari, Dist. Darrang, Assam,

Pin: 784145

Ref: Your RTI application dated 10.08.2018

ID No. 157/2018 dated 13.08 2018

Sir,

Enclo: 1. IPO

With reference to your RTI application received on 10 08.2018 (Regd. ID No 157/2018), this is to inform you that the requisite fee of Rs 10/- paid through IPO no. 40F 553608 ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(III) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith.

Yours faithfully,

13.8.18 190 No 40 F 553608

Registrar (Judi) & PIO Gauhati High Court, Guwahati



FORM 'D' Rejection Order [Rule 4 (iii)]

> No. HC.XXXV-1/2018/<u>18</u> ⁹ / RTI Dated 1 ¹ August, 2018

From Smt. A.Ajitsaria

Registrar (Judl) &PIO Gauhati High Court

To Rahul Kumar,

Co-ordinator, United Human Rights Federation

16/1, 1st Floor, Doctors Lane, Gole Market, New Delhi-110001.

Ref:

Your RTI application dated 02.08.2018(Regd.ID No. 158/2018 dated

16.08 2018)

Sır,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of Registrar General, Gauhati High Court instead of Public Information Officer, O/o the Chief Justice, Gauhati High Court, Guwahati & payable at Guwahati.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPO so forwarded by you is returned herewith.

Yours faithfully,

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Registrar (Judi) & PIO Gauhati High Court, Guwahati

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Enclo: 1. IPO in original 44F 053312-



FORM -E

Form of supply of information to the applicant [Rule 4 (iv)]

No HC XXXV =4/2018/ $\frac{1}{P}$ August, Prit Dated + $\frac{1}{P}$ August, Prit Dated + $\frac{1}{P}$ August, Privilence (Privilence Privilence Privilen

From Smt A Ajitsaria

Registrar (Judl) & PIO Gauhati High Court Guwahati-781001

To Shri Rahul Tagarya,

112, Jaydeep Tower, Nr R D Gardi Medical College, Agar Road, Surasa Ujjain, Madhya Pradesh-456006.

Sub Your RTI application dated 20 07 2018 (Regd. ID No. 159/2018 dtd. 16 08 2018).

Ref: Letter No. 15011/96/2016-Jus(AU) dtd 02 08.18 of the Section Officer &

CAPIO, Ministry of Law & Justice (Department of Justice), Government of India

Sır,

With reference to the above, the information pertaining to your query, is $\mathsf{provid}_{\mathcal{A}}$ herein below.

Reply to guery A).

Separate subject or party wise data not being maintained, the information or old not be provided.

Please note that, u/sec 7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

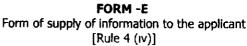
Yours faithfully

16 " ,

Registrar (Judi) & PTO Gauhati High Court, Guwah in

1. 1





No. HC.XXXV -04/2018/L9 J / RTI Dated 16th August, 2018

From Smt A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court Guwahati-781001

To Shri Nikunj Soni,

AM, 2nd Floor, Fadia House, Ashram Road, Ahmedabad, Gujarat-380009.

Sub: Your RTI application dated 30.04.2018 (Regd Vide ID No. 135/2018 dtd 17.07.2018)

Ref Letter No. 15011/96/2016-Jus(AU) dtd 10.07.18 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India

Sir,

With reference to the above, the information pertaining to your queries, is provided herein below.

Reply to query no. 1. Entire country's information not held by Gauhati High Court, hence could not be provided.

Reply to query no. 2 All Hon'ble Judges of the Gauhati High Court have declared their assets

Reply to query no. 3 and 4: NIL

Yours faithfully,

16.8 18

Registrar (Judl) & PIO Gauhati High Court

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FORM 'D' Rejection Order [Rule 4 (III)] (D. 16) 12018

No. HC XXXV-1/2018/ 1/2 / RTI Dated 18 hAugust, 2018

From: Smt.A. Ajitsaria

Registrar (Judi) & PIO Gauhati High Court

To Sri Paban Chandra Bora

C/O Kushal Enterprise, G.D.S.A. Complex

Stadium Road, Golaghat.

Ref: Your RTI application dated 06 07 2018

ID No. 16 /2018 dated 17.08.2018

Sir,

With reference to your RTI application received on 17 08 2018 (Regd. ID No. 161/2018), this is to inform you that the requisite fee of Rs 10/- paid through IPO no. 40F 500636 ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008

Hence, your application is rejected for non- compliance of Rule 9(III) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith.

Yours faithfully,

18.8.18

Registrar (Judl) & PIO Gauhati High Court, Guwahati

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Enclo: 1 IPO

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FORM -E

Form of supply of information to the applicant

[Rule 4 (iv)]

No HC XXXV -4/2018/ 195 / RTI Dated 313 August, 2018

From Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court Guwahati-781001

To Shri Dilip N. Vijapurkar

299/D-26, Botawala Building,

12/13, 1st Floor, R.B. Road, Mazgaon,

Post Box No. 6249, Mumbai City, Maharashtra-400010.

Sub: Your RTI application dated 17.06.2018 (Regd. ID No. 146/2018 dtd. 07.08.2018)

Ref: Letter No. 15011/96/2016-Jus(AU) dtd 25.07.18 of the Section Officer &

CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sır,

With reference to the above, the information pertaining to your query, is provided herein below:

Reply to query:

Separate data with regard to the enrolment of Advocates not being maintained, the information could not be provided.

Please note that, u/sec. 7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted.

Yours faithfully,

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Registrar (Judl) & PIO Gauhati High Court, Guwahati

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FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -04/2018/ 196 / RTI Dated 24th August, 2018

From: Smt. A. Ajitsaria

Registrar (Judl.) & PIO Gauhati High Court

To Ms. Manınder Kaur,

House No. 8, Bank Colony,

Janakpuri,

Aligarh, Uttar Pradesh- 202001

Sub: Information under RTI Act.

Ref · Your RTI Application dated 13/06/2018. Regd. Vide ID No. 136A/2018

dated 26/07/2018

Madam,

With reference to the above, the available information is given herein below:

Reply to Query Nos. 1 to 4: Number of cases under Negotiable Instruments Act, pending in the sub-ordinate courts of Assam as on 31/03/2018 = 14177 cases. Separate data on the basis of Judge / city /district /state wise not being maintained, same could not be provided.

Please be noted that, u/s 7(9) of the RTI Act, 2005, the Public Authority is not required to compile information and information as it is available, only is to be provided.

Reply to Query No. 5: All India data not being maintained in Gauhati High Court, the information could not be provided.

Yours faithfully,

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Registrar (Judl) & PIO Gauhati High Court, Guwahati

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FORM 'D' Rejection Order [Rule 4 (iii)]

> No. HC.XXXV-1/2018/ 197 / RTI Dated 29^{rm} August, 2018

From:

Smt.A. Ajitsaria

Registrar (Judl) & PIO Gauhati High Court

1n

Shri Arijeet Ghosh, 3rd Floor, 55 A,Siddhartha Chambers I, Kalu Sarai, New Delhi-110016.

Ref:

Your RTI application dated 08 08 2018 ID No 163/2018 dated 24 08.2018

Sir,

With reference to your RTI application received on 24 08 2018 (Regd ID No 163/2018), this is to inform you that the requisite fee of Rs 10/- paid through IPO no. 44F 059323 ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008

The IPOs so forwarded by you is returned herewith

Enclo 1 IPO N= 054323

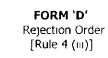
Yours faithfully,

ा उस है। है

Registrar (Judl) & PIO Gauhati High Court, Guwahati

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No. HC.XXXV-1/2018/ 1 15 / RΠ Dated 29th August, 2018

From:

Smt.A. Ajitsaria

Registrar (Judi) & PIO

Gauhati High Court

Γo

Shri Arijeet Ghosh, 3rd Floor, 55 A,Siddhartha Chambers I, Kalu Sarai, New Delhi-110016.

Ref

Your RTI application dated 08 08 2018 ID No 164/2018 dated 24.08.2018

SIF,

With reference to your RTI application received on 24 08 2018 (Regd. ID No. 164/2018), this is to inform you that the requisite fee of Rs 10/- paid through IPO no 44F 059311 ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPOs so forwarded by you is returned herewith

Yours faithfully,

Enclo: 1 IPO No 446057311

19818

Registrar (Jud!) & PIO Gauhati High Court, Guwahati

31 " F.





FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No HC.XXXV –2/2018/ 1977 / RTI
Dated 36th August, 2018

From Smt.A.Ajitsaria,

Registrar (Judi.) & PIO Gauhati High Court

To Ms. Munmun B. Sarma

Civil Judge-and-Asstt. Sessions Judge,

Sonitpur, Tezpur,

District and Sessions Judge Court Complex,

PO& PS: Tezpur,

District: Sonitpur(Assam) PIN: 784001.

Sub RTI

Ref Your RTI application dated 27.08.18

(Regd. ID No. 165/2018 dated 27.08.18)

Sır,

The information sought by you are ready to be provided as per your request. You are to pay cost of Rs 175 /- (Rupees One Hundred and Seventy Five) only (i.e @ Rs 5/- per sheet for 35 sheets), by Pay Order/DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court

Yours faithfully,

30 2 18

Registrar (Judl.) & PIO

30 3 18